

Increase in production of Iron Ore non Ferrous metals etc.

7258. DR. A.U. AZMI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the targets have fallen short in a number of industries like iron-ore, non-ferrous metals, etc. in 1982-83 while there has been appreciable increase in the production in some industries ; and

(b) if so, the steps proposed to remove the impediments which came in the way of achieving the targets and to make the public enterprises increase efficiency, capacity utilisation, generation of internal resources and productivity ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE) : (a) and (b) The information is being collected and will be laid on the Table of the House.

Loss due to bomb blast in Palika Bazar New Delhi

7259. SHRI K. LAKKAPPA :
SHRI GULSHER AHMED :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) estimated loss of life and property due to Bomb blast in Palika Bazar on 8 March, 1983 ;

(b) compensation proposed for the loss of life and property ;

(c) preventive measures taken particularly in view of agitations going on in Assam and Punjab ; and

(d) number and details of bomb blasts in the capital since 1 January, 1982 ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) In the bomb blast in Palika Bazar on 8th March, 1983, there was no loss of life. However, 8 persons sustained injuries. As regards loss of property, some glass panes of show cases, approximately Rs. 150/- in value were broken.

(b) The Lt. Governor, Delhi has granted

a sum of Rs. 7500/- for disbursement to some of the injured persons.

(c) Armed pickets at strategic points have been posted and patrolling has been intensified. Explosive detectors have been procured by the Delhi Police and they have go to their staff trained in handling and defusing explosives.

(d) Since January, 1982, there have been 11 incidents of bomb blasts reported to Delhi Police. The details are given below.

1. Explosion at the USSR Embassy on 19-11-1982.
2. Explosion at the Air France Office situated in Scindia House on 4.2.1983.
3. Explosion in the Office of the Iqagi Airways situated in Ansal Bhawan, on 4.2.1983.
4. Explosion at Shanti Path opposite main gate of U.S. Embassy on 11.2.1983.
5. Explosion in Palika Bazar on 8.3.1983.
6. Explosion at I.S.B.T. on 8.3.1983.
7. Explosion at Gole Post Office on 12.3.1983.
8. Explosion in the house of Shri Kishan Chand Sikand, in Sunder Nagar on 2.10.1982.
9. Explosion outside Punjab and Sind Bank, H.C. Sen Road on 12.9.1982.
10. Explosion on 8.1.1983 on road side near C. II Lawrence Road Bus Stop.
11. Explosion in front of flat No. 516, Mukherjee Nagar on 6.4. 1983.

Revision of overtime allowance to staff car drivers

7260. SHRI RAM PRASAD AHIRWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the overtime allowance rates have been revised by Government in respect of only staff car drivers ;

(b) if so, the date of issue of these orders ; and

(c) whether these revised rates are applicable to all the drivers of all the Ministries/ subordinate offices or only for persons appointed as drivers with Ministers ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Yes, Sir.

(b) The orders revising the rates of overtime allowance have been issued on 23.12.1982.

(c) The revised rates are applicable to all Staff Car Drivers who are governed by the Staff Car Rules irrespective of whether they are working in the Ministries or in subordinate offices.

Formation of a Council by Southern States

7261. SHRI G. NARSIMHA REDDY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some State Governments in the South have formed a council ;

(b) if so, the objectives of this organisation ;

(c) whether this Council will negotiate with the Centre jointly for the redressal of their common interests ; and

(d) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) to (d) According to information received from the Government of Karnataka, the Chief Minister of Karnataka, Andhra Pradesh, Tamil Nadu and Pondicherry in a meeting held on 20-3-1983 agreed to form a Council of the Chief Ministers of Southern States to discuss matters of common interest from time to time. The Chief Ministers decided to recommend to the Government of India the setting up of a fiscal Commission to review the Centre-State relations in fiscal matters.

Government of India have recently announced the setting up of a Commission to review the existing arrangement between the Centre and the States.

Violence in Chandigarh

7262. SHRI G. NARSIMHA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the incidents of violence in Chandigarh have shown an increase over the last two years ;

(b) how many of them are attributable to political tension and those for others ; and

(c) steps being taken to deal with the situation so as to minimise the impact ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) The U.T. Administration of Chandigarh has reported that there has been no increase in the incidents of violence in the Union Territory of Chandigarh during the last two years.

(b) The requisite information is being collected and will be laid on the Table of the House.

(c) Preventive measures are being taken by the U.T. Administration to deal with the situation.

Compensation to Police Constables for Work done on Rest Days

7263. SHRI RAMJIBHAI MAVANI :
SHRI UTTAMBHAL H.
PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that in some cases in Delhi Police Department ; Police constables and police employees are not given rest day or extra pay for the work taken from them on their rest day ;

(b) if so, what steps have been taken to give them another rest or over time/extra pay for taking work from them on rest day ;

(c) the number of such cases that happened in various police stations and offices where another rest day or over time/extra pay was not given for taking work on their rest day during the last three years ;

(d) the steps taken to give them extra pay/over time for the work/duty taken from